

Repealed by Act 36 of 1957. 7

THE MADRAS PORT TRUST (AMENDMENT) ACT, 1952

No. IV of 1952



[23rd February, 1952.]

An Act further to amend the Madras Port Trust Act, 1905

BE it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Madras Port Trust (Amendment) Act, 1952.

2. **Amendment of section 7, Madras Act II of 1905.**—In section 7 of the Madras Port Trust Act, 1905 (hereinafter referred to as the principal Act), for the words “twenty-one trustees”, the words “twenty trustees” shall be substituted.

3. **Amendment of section 8, Madras Act II of 1905.**—For clause (c) and clause (d) of sub-section (1) of section 8 of the principal Act, the following clause shall be substituted, namely:—

“(c) the General Manager, Southern Railway, *ex-officio*.”

Price anna 1 or 1½d.